

**National Company Law Appellate Tribunal, New
Delhi**

Company Appeal (AT) No. 211 of 2020

IN THE MATTER OF:

Mr. N. Gunasekar

...Appellant

Vs.

M/s. Global Finsol Pvt. Ltd. &14 Ors.

...Respondents

Present:

For Appellant: Mr. K.S. Mahadevan, Advocate.

For Respondents: Mr. Gautham Shivshankar(Caveator), Advocate for R-1,2.

Mr. C.K. Nandakumar(Caveator) and Mr, Raghuram Cadambi, Advocates for R-1,2,3,4,10 &12.

ORDER

(Through Virtual Mode)

14.12.2020: Heard the Learned Counsel for the Appellant. Mr. C.K. NandaKumar, the Learned Counsel for the Respondent No. 1,2 (Caveator) takes notice for the Respondent No. 1 & 2 as well as for the Respondent No. 3,4,10 & 12 and prays for time to file Reply/Response/Counter of these Respondents and accordingly he is permitted to file the Reply/Response/Counter of these Respondents by 13.01.2021 and a copy of the said Reply/Response/Counter of these Respondents shall be served by the Learned Counsel for the Appellant, one week well in advance before the next date of hearing.

It is open to the Learned Counsel for the Appellant to file 'Rejoinder', if any, and to serve the copy of the same to the Learned Counsel for the Respondent. Mr. C.K. NandaKumar appearing for the Respondent No. 1,2,3,4,10 & 12 respectively.

In so far as the other Respondents, Notice is ordered to the Respondent returnable by 18th January, 2021. Let the requisites be filed along with a process fee within three days from today. If the Appellant provides an e-mail

address of the Respondent, service may also be effected in that mode. Also notice is permitted to be served on the concerned Respondents through speed post.

The Registry is directed to List the matter on **18th January, 2021.**

[Justice Venugopal M.]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

sr/rr